

CORAM : Hon'ble Mr. P.M. Joshi : Judicial Member

7/02/1989

Mr. Girish Patel and Mr. J.D. Ajmera the learned counsel for the petitioner and the respondents respectively present. It is stated at the bar that the same petitioner has filed OA/585/88 wherein MA/869/88 is filed. It is therefore, directed that the registry to fix this application for admission alongwith the said matter. In the mean time Mr. J.D. Ajmera seeks time to file objection against admission. Time granted. The case be posted on 23/2/1989 for admission.

  
( P.M. Joshi )  
Judicial Member

AIT

OA/60/89

(2)

with MA/15189  
MA/869/88 &  
MA/725/88 in  
OA Stamp No.586/88

Coram : Hon'ble Mr. P.H. Trivedi  
Hon'ble Mr. P.M. Joshi

: Vice Chairman  
: Judicial Member

30/3/1989

Heard Mr.Girish Patel and Mr.J.D.Ajmera learned advocates for the applicant and the respondents. The Misc.Application No.MA/869/88 & MA/725/88 are concerned, condonation of delay, interim relief by way of maintenance of status quo and restrain[on the respondent regarding reversion of the petitioner and production of the documents by the petitioner subject to relevancy production of documents allowed. Condonation of delay can be heard along with the merits of the case and no merit found in allowing interim relief as the merits of the interim relief are in ~~explicately~~ <sup>clearly</sup> bound <sup>with</sup> in the merits of the main case (OA Stamp No.586/88) which may be posted for early hearing. With this order MA/869/88 & MA/725/88 stands disposed of. CA 6c (8) and OA Stamp No. 586/88 The main case be admitted. Issue notices on the respondents to reply on merits ~~if~~ within 30 days from the date of this order. The case be posted on 1/5/1989 for further direction before Registrar.



TRUE COPY

*BSAhe  
31-03-89.*  
Section Officer  
Central Admin. Trib. Tribunal,  
Ahmedabad Bench.

a.a.bhatt

Sd/-  
(P.H.TRIVEDI)  
VICE CHAIRMAN

Sd/-  
(P.M.JOSHI)  
JUDICIAL MEMBER